

Petition No. 77/GT/2026

Date: 7th October, 2026

To

General Manager (Commercial)
NHPC Office Complex, Sector-33,
Faridabad (Haryana) - 121 003

Subject: Petition for truing-up of 2019-24 tariff and for determination of 2024-29 tariff in respect of Chutak Power Station.

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **14.10.2026**:

2019-24 period

Additional Capital Expenditure (ACE):

- a) *With regards to ACE under 25(1) specific sub-regulation for the claim is to be provided along with the technical justification and documentary evidence.*
- b) *For schemes spread across multiple years, submit the total scheme value along with supporting documents, the phasing of cost, and the detailed scope of works. Further, it should be clearly specified from which year the asset has been put to use.*
- c) *In case of Additional Capital Expenditure items proposed under Regulation 25(2)(c) of 2019 Tariff Regulations for the tariff period 2019-24, Certificate of obsolescence for existing asset by the OEM or in absence of the same, Certificate from the competent authority regarding the obsolescence of the equipment.*
- d) *For items claimed under Regulation 26(1)(d) of 2024 Tariff Regulations, provide the relevant advice/ direction from appropriate Indian Government Instrumentality or statutory authorities specifying the need for the Additional Capital Expenditure item.*
- e) *The net ACE claimed in Form-9C on accrual basis and on cash basis for each year of the 2019-24 control period differs from the ACE claimed in the year-wise Form 9A and Form 1(i). The Petitioner is required to submit the reconciliation for the same along with justification for the difference, including submission of Form- 9C certified by the Auditor.*
- f) *Certify that the additional capital expenditure being claimed for the tariff period does not include any depreciation corresponding to assets earned/ earning tariff at any of the generating stations, by way of IEDC.*

Interest on Loan:

- g) *Petitioner shall submit supporting documents (Bank letter, Certificate, loan agreement, etc) for interest rates applied for computation of Weighted Average Rate of Interest (WAROI) in Form-13, with actual applicable rate of interest post refinancing.*

Operation and Maintenance:

- h) *Furnish documents/information towards assessment of security requirements along with breakup of CISF and Non CISF deployment of security personnel corresponding to the generating station and other than the generating station.*

Security Charges:

- i) *Detailed breakup of the security charges claimed, particularly towards 'plant' and 'other than plant', along with the supporting documents, and security assessments made in terms of Regulation 35(2)(c) of 2019 Tariff Regulations. Also, the documentary evidence for Security expenses, along with the breakup details of the same towards CISF and non-CISF.*

Capital Spares:

- j) *Details of year-wise actual Capital Spares consumed individually costing above Rs. 1 lakh, clearly distinguishing the cost that forms the part of the Capital Cost & that does not form part of Capital Cost, as per the first proviso of Regulation 35(2)(c) of the 2019 Tariff Regulations.*

Forms:

- k) *Provide Form 9C certified by the Auditor giving net ACE claimed in on accrual basis and on cash basis for each year of the 2019-24 control period.*

2024-29 period

- l) **Additional Capital Expenditure (ACE):***For additional capital expenditures claimed under Regulations 25(1)(a) for 'Lot-I-Civil work for Diversion Channel, Cofferdam, Barrage, Intake structure, HRT, Surge shaft, pressure shaft, underground power house, TRT system & switchyard of Chutak power station, provide excel calculation of principal (Claim wise), interest and notional interest separately. Rationale for not claiming the additional capital expenditure during the 2019-24 period. Provide date of payments and supporting documents of payments made. Also provide the present status of the proceedings.*
- m) *Petitioner has claimed multiple ACE items under more than one Regulation. Kindly submit one relevant Regulation for each ACE item under the provisions of 2024 Tariff Regulations along with the technical justification and documentary evidence.*
- n) *In case of Additional Capital Expenditure items proposed under Regulation 25(2)(c) of 2024 Tariff Regulations, Certificate of obsolescence for existing asset by the OEM or in absence of the same, Certificate from the competent authority regarding the obsolescence of the equipment.*
- o) *For items claimed under Regulation 26(1)(d) of 2024 Tariff Regulations, provide the relevant advice/ direction from appropriate Indian Government Instrumentality or statutory authorities specifying the need for the Additional Capital Expenditure item.*
- p) *Provide technical justification and cost benefit analysis for the Additional Capital Expenditure items claimed under Regulation 26(1)(i) of 2024 Tariff Regulations.*
- q) *For all ACE items claimed under various clauses of Regulations 25(2), submit the estimated decapitalisation during the year and cumulative depreciation till date as required in Form-I.*

Insurance and Security Charges:

- r) *The assessment of the security requirement and estimated expenses as per second proviso to Regulation 36(2)(c) of the 2024 Tariff Regulations.*
- s) *Provide basis for assessment of estimated insurance expense for the period along with detailed justification according to first proviso of Regulation 36(2)(c) of the 2024 Tariff Regulations.*

2. The Respondents shall file their replies by **21.10.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **28.10.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents

Annexure A

Details of actual O&M expenses (Common for Hydro /Thermal Generating Station)							
Sl. No.	Items	Amount (₹ in lakh)					
		2018-19	2019-20	2020-21	2021-22	2022-23	2023-24
1	Consumption of stores & spares						
2	Repair & Maintenance						
3	Insurance						
4	Security						
5	Water Charges						
6	Administrative Expenses						
6.1	Rent						
6.2	Electricity charges						
6.3	Travelling & Conveyance						
6.4	Communication Expenses						
6.5	Advertising						
6.6	Foundation Laying & Inauguration						
6.7	Donation						
6.8	Entertainment						
6.9	Filing fee						
	Subtotal (Administrative Expenses)						
7.0	Employee Cost						
7.1.1	Salaries, Wages & Allowances						
7.1.2	Pension						
7.1.3	Gratuity						
7.1.4	Provident Fund						
7.1.5	Leave Encashment						
7.2	Staff welfare expenses						
7.2.1	-Medical expenses on superannuated employees						
7.2.2	-Medical expenses on regular employees & others						
7.2.3	-Uniform/Livries & safety equipment						
7.2.4	-Canteen expenses						
7.2.5	-Other staff welfare expenses						
	Subtotal (Staff welfare Expenses)						
7.3	Productivity linked Incentive						
7.4	Expenditure on VRS						
7.5	Ex-gratia						
7.6	Performance Related Pay (PRP)						
	Sub Total (Employee Cost)						
8	Loss of Store						
9	Provisions						
10	Prior Period Expenses						
11	Corporate Office expenses allocation						
12	Others						
12.1	Rates & Taxes						
12.2	Water cess						
12.3	Training & recruitment expenses						
12.4	Tender Expenses						
12.5	Guest house expenses						
12.6	Education expenses						
12.7	Community Development Expenses						
12.8	Ash utilisation expenses						
12.9	Books & Periodicals						
12.10	Professional Charges						
12.11	Legal expenses						
12.12	EDP Hire & other charges						
12.13	Printing & Stationery						
12.14	RLDC Fee & Charges						
12.15	Brokerage & Commission						
12.16	Bank charges						
12.17	Claims/advances written off						
12.18	Hiring of vehicle						
12.19	Payment to auditors						
12.20	Misc. Expenses						
	(Break-up Of Misc.)						

Annexure B

DETAILS OF CORPORATE CENTRE EXPENSES ALLOCATED TO VARIOUS OPERATING STATIONS							
		Amount (₹ in lakh)					
	PARTICULARS/YEAR	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24
	Total Expenses of CC & RHQs-(A)						
	Transferred to Construction Projects -(B)						
	Transferred to any other business activity - (C)						
	Expenses related to stations under operation (D)=(A)-(B)-(C)						
	Head Wise Details of D						
1	Employee Expenses						
A	Salaries, Wages and Allowance						
B	Staff Welfare Expenses						
C	Productivity Linked Incentive						
D	Expenditure on VRS						
E	Ex-Gratia						
2	Administrative Expenses						
A	Repair and maintenance						
B	Training and Recruitment						
C	Communication						
D	Travelling and Conveyance						
E	Rent						
F	Others -Break Up as per details given below:						
f-1	Advertisement and publicity						
f-2	Books & Periodicals						
f-3	EDP Hire and other charges						
f-4	Education expenses						
f-5	Ent. and hospitality						
f-6	Fin Expenses-IndAS						
f-7	Guest house expenses						
f-8	Hiring of Vehicles						
f-9	Insurance						
f-10	Legal Expenses						
f-11	Miscellaneous Expenses						
f-12	Community develop. Exp.						
f-13	Others.						
f-14	Payment to auditors						
f-15	Power Charges						
f-16	Printing and Stationery						
f-17	Prof chg & cons fees						
f-18	R&D EXPS						
f-19	Rates and taxes						
f-20	Tender expenses						
f-21	Trpt Veh running Exp.						
f-22	Water charges						
f-23	Workshop & Conf. Exp.						
	Sub Total (Administrative Expenses)						
3	Security						
4	Donations						
5	Provisions						
6	Depreciation						
7	Prior period expenses						
8	Total Expenses from 1-7						
	Less Recoveries (if any)						
9	Expenses related to Operation - D						
	ALLOCATION TO OPERATIONAL STATIONS						
S.N	Name of The Unit/Station						
	Operational Station (1)						
	Operational Station (2)						

FORMAT FOR CLAIMING WAGE REVISION IMPACT**YEARWISE IMPACT OF REVISION IN SALARIES & WAGES PAID TO THE EMPLOYEES
AND SECURITY PERSONNEL****Wage revision impact on employee cost of generating station*****Amount (₹ in lakh)***

Com pone nt	2018-19			2019-20			2020-21			2021-22			2022-23			2023-24		
	Pre Revi se d	Post Revi sion	Wa ge revi sion Imp act	Pre Revi se d	Post Revi sion	Wa ge revi sion Imp act	Pre Revi se d	Post Revi sion	Wa ge revi sion Imp act	Pre Revi se d	Post Revi sion	Wa ge revi sion Imp act	Pre Revi se d	Post Revi sion	Wa ge revi sion Imp act	Pre Revi se d	Post Revi sion	Wa ge revi sion Imp act
1.1 Basic Pay																		
1.2 Dearne ss Allowan ce																		
1.3 HRA																		
1.4 Allowan ces & Perquis ites																		
1.5 PRP/Ex Gratia																		
2.1 Super Annuati on Benefit s (PF, Pensio n & PRMS)																		
2.2 Gratuity																		
2.3 Leave encash ment (HPL/E L)																		
Total																		
Less: EDC																		
Net employ ee cost																		

Wage revision impact on Corporate Centre cost of generating station

Amount (₹ in lakh)

Co mpon ent	2018-19			2019-20			2020-21			2021-22			2022-23			2023-24		
	Pre	Pos t	Wage	Pre	Pos t	Wage	Pre	Pos t	Wage	Pre	Pos t	Wage	Pre	Pos t	Wage	Pre	Pos t	Wage
	Re vis ed	Rev isio n	Rev isio n imp act	Re vis ed	Rev isio n	Rev isio n imp act	Re vis ed	Rev isio n	Rev isio n imp act	Re vis ed	Rev isio n	Rev isio n imp act	Re vis ed	Rev isio n	Rev isio n imp act	Re vis ed	Rev isio n	Rev isio n imp act
CC Expense s																		
1.1 Basic Pay																		
1.2 Dearnes s Allowanc e																		
1.3 HRA																		
1.4 Allowanc es & Perquisit es																		
1.5 PRP/Ex Gratia																		
Total																		

Wage revision Impact on Salaries of CISF & Other Security Personnel (if applicable)

Amount (₹ in lakh)

Co mpo nent	2018-19			2019-20			2020-21			2021-22			2022-23			2023-24			2023-24		
	Pr e	P os t	W ag e re vis ion Im pa ct	Pr e	P os t	W ag e re vis ion Im pa ct	Pr e	P os t	W ag e re vis ion Im pa ct	Pr e	P os t	W ag e re vis ion Im pa ct	Pr e	P os t	W ag e re vis ion Im pa ct	Pr e	P os t	W ag e re vis ion Im pa ct	Pr e	P os t	W ag e re vis ion Im pa ct
	Re vis ed	Re visio n	Re visio n Im pa ct	Re vis ed	Re visio n	Re visio n Im pa ct	Re vis ed	Re visio n	Re visio n Im pa ct	Re vis ed	Re visio n	Re visio n Im pa ct	Re vis ed	Re visio n	Re visio n Im pa ct	Re vis ed	Re visio n	Re visio n Im pa ct	Re vis ed	Re visio n	Re visio n Im pa ct
1.CI SF																					
2. Oth ers																					
Tot al																					

Total Wage revision Impact												
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